

**OFFICE OF THE DISTRICT JUDGE OF HOOGHLY**  
**ENGLISH DEPARTMENT**

Order No. 157

Dated 08/06/2020

In continuation of this Office Order No.154 dated 08/06/2020, the undersigned informs that the following type of cases/matters are to be filed/taken up before/by the respective Courts of Hooghly Sadar, Chandernagore, Serampore and Arambagh Sub-divisions.

<b>Name of the Court</b>	<b>Type of cases to be filed/taken up by the Courts</b>
District Judge's Court	<ol style="list-style-type: none"><li>1. Bail application</li><li>2. Filing of all types of cases.</li><li>3. Hearing interlocutory matters.</li><li>4. Arguments.</li><li>5. Judgement.</li></ol>
All other Courts of ADJ including Special Courts	<ol style="list-style-type: none"><li>1. Bail matters.</li><li>2. Arguments.</li><li>3. Judgements.</li><li>4. Other interlocutory matters.</li></ol>
Civil Judge (Senior Division) and Civil Judge (Junior Division)	<ol style="list-style-type: none"><li>1. Filing of all type of suits.</li><li>2. Hearing interlocutory matters.</li><li>3. Arguments.</li><li>4. Judgements.</li></ol>
Chief Judicial Magistrate Courts and Other Judicial Magistrate Courts.	<ol style="list-style-type: none"><li>1. Filing of cases u/s.138 N.I. Act, cases u/s.125 Cr.P.C., cases under P.W.D.V. Act.</li><li>2. Bail matters.</li><li>3. Surrender of accused 3-4 at a time.</li><li>4. Return of articles.</li><li>5. Hearing interim maintenance applications, interim application under P.W.D.V. Act.</li><li>6. Affidavits 5(five) per day.</li></ol>

All the learned advocates are requested to follow the abovementioned schedule and to take necessary action in this regard.

Sd/-  
District Judge, Hooghly